

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 115**  
**(IB)-947(PB)/2020**

**IN THE MATTER OF:**

State Bank of India  
Vs  
Shagufta Khan

... Applicant/Petitioner  
... Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 06.01.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**


For the Respondent : Mr. Sh. Hasmat Nabi and Puneet Pankaj, Adv.  
For the RP ; Mr. Abhishek Anand, Mr. Kunal Godhwani, Adv.

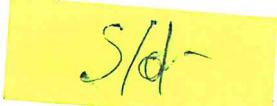
**ORDER**

It is an application moved by the Resolution Professional on the creditor behalf for appointment of Mr. Anil Kohli [IBBI/IPA-001/IP-P00112/2017-18/10219], because in the earlier order appointment of the Resolution Professional is missed out. Elaborate order has already been passed under section 95 of the Code.

Upon having found that this RP is continuing on the rolls of IBBI as on date, we hereby direct that RP shall submit his report within 10 days of his appointment as stated u/s 99 of the Code.

Accordingly, this (IB)-947(PB)/2020 is hereby **allowed**.

  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**